

(2023) 11 SIK CK 0061
In the Sikkim High Court
Case No : Writ Petition (C) No. 52 Of 2022

Mani Kumar Subba

APPELLANT

Vs

State Of Sikkim & Ors

RESPONDENT

Date of Decision : 29-11-2023

Acts Referred:

Sikkim Government Servants? (Discipline And Appeal) Rules, 1985 — Rule 11

Citation : (2023) 11 SIK CK 0061

Hon'ble Judges : Bhaskar Raj Pradhan, J

Bench : Single Bench

Advocate : Yam Kumar Subba, Zangpo Sherpa, Sujan Sunwar

Judgement

Bhaskar Raj Pradhan, J

I.A. No. 02 of 2023

1. The amendment application has been preferred by the petitioner to challenge the subsequent Order No.820/G/DOP dated 14.02.2023 by which the State Government withdrew the Office Order No.6001/G/DOP dated 27.02.2019 in terms of Rule 11 of the Sikkim Government Servants' (Discipline and Appeal) Rules, 1985 and penalty imposed vide Office Order No. 1615/G/DOP dated 25.09.2018 was restored. This subsequent order directly affects the writ proceedings and is relatable to the same cause. This Court is of the view that the amendment of the writ petition ought to be allowed. Accordingly it is so ordered. The amended writ petition may be filed within four weeks.

2. List it after the reopening of the ensuing winter vacation.